



ORISSA HIGH COURT
**Legal Services
Committee**



**ANNUAL
REPORT**
2017



Justice Vineet Saran



CHIEF JUSTICE RESIDENCE
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MESSAGE



Hon'ble Shri Justice Vineet Saran
Chief Justice, Orissa High Court &
Patron-in-Chief, OSLSA

It is indeed an achievement that we are publishing the first issue of the Annual Report of "Orissa High Court Legal Services Committee" covering the period from 01.01.2017 to 31.12.2017.

Access to justice, by ensuring equality before the law, is one of the prime fundamental rights in a Judicial system guaranteed under Article 14 of the Constitution. Providing legal assistance to the poor and needy by holding Lok Adalats is one of the important activities of the Legal Services Institutions. The Legal Services Authority Act, 1987 has conferred this responsibility on the Judiciary, more particularly, the Legal Services institutions created thereunder.

The Annual Report contains an overview of the news on Lok Adalats and events that have taken place during the period covered under it.

While conveying my best wishes, I must congratulate the OHLSC for successfully achieving the goal, and I wish the publication a grand success.

(Vineet Saran)

Kumari Justice Sanju Panda



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MESSAGE



Hon'ble Kumari Justice Sanju Panda
Judge, Orissa High Court &
Chairperson, OHCLSC

The purpose behind the publication of the annual report is to inform the people at large about the activities of stakeholders of the High Court Legal Services Committee and their endeavour for effective implementation of the legal aid policy and scheme for disposal of the pending cases in the High Court. The premier issue features the fact figures of disposal of cases and pre-conciliation made by High Court Legal Services Committee. The intention behind it is to review the activities, to further develop settlement of the pending cases and to provide critical inputs to achieve the goal i.e. early disposal of year old pending cases.

I wish and hope that the publication of the Annual Report will go a long way.

(Justice S. Panda)



**HON'BLE
CHIEF JUSTICE &
JUDGES OF THE
ORISSA HIGH COURT**

From 01.01.2017 to 31.12.2017

**HON'BLE
CHIEF JUSTICE**



Hon'ble Shri Justice Vineet Saran
CHIEF JUSTICE &
PATRON-IN-CHIEF, OSLSA

**&
HON'BLE
JUDGES**



*Hon'ble Shri
Justice Indrajit Mahanty*
Executive Chairman, OSLSA



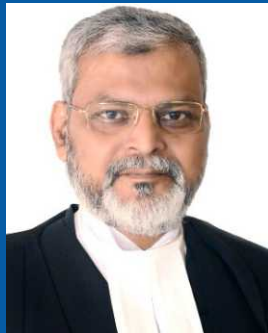
*Hon'ble Kumari
Justice Sanju Panda*
Chairperson, OHCLSC



*Hon'ble Shri
Justice Subash Chandra Parija*



*Hon'ble Shri
Justice Bijaya Kumar Nayak*



*Hon'ble Shri
Justice Sanjaya Kumar Mishra*



*Hon'ble Shri
Justice Chitta Ranjan Dash*



*Hon'ble
Dr. Justice Akshaya Kumar Rath*



*Hon'ble Shri
Justice Biswajit Mohanty*



*Hon'ble
Dr. Justice Bidyut Ranjan Sarangi*



*Hon'ble Shri
Justice Debabrata Dash*



*Hon'ble Shri
Justice Satrughna Pujahari*



*Hon'ble Shri
Justice Biswanath Rath*



*Hon'ble Shri
Justice Sangam Kumar Sahoo*



*Hon'ble Shri
Justice Sujit Narayan Prasad*



*Hon'ble Shri
Justice Krushna Ram Mohapatra*



*Hon'ble Shri
Justice Jatindra Prasad Das*

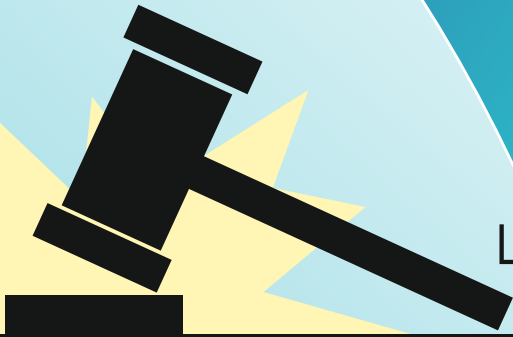


*Hon'ble
Dr. Justice Durga Prasanna Choudhury*

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ANNUAL REPORT OF ORISSA HIGH COURT LEGAL SERVICES COMMITTEE CONCERNING

Lok Adalat

Introduction

Lok Adalat has proved to be an effective mechanism for settlement of disputes outside the Court. It had its genesis in the concept of alternative dispute redressal system which evolved due to heavy work load on the regular courts. The Lok Adalat system got statutory recognition through Section-20 of Legal Services Authority Act, 1987 which has been enacted for effective implementation of Section-89 of the Code of Civil Procedure, 1908 with passage of time Lok Adalat has become an integral part of the justice delivery system.

Objective of Lok Adalat

The objective of the Lok Adalat is to settle the disputes which are pending before the Courts, by negotiation, Conciliation and by adopting persuasive commonsense and humane approach to the problems of the parties. The evolution of this movement was a part of the strategy to relieve heavy burden on the Courts with pending cases and to give relief to the litigants who were in a queue to get justice. The Lok Adalat movement was started in Gujrat in March, 1982 and first Lok Adalat was held at village Una in Junagarh district. But in recent times, the scope of Lok Adalat has expanded and disputes concerning Mutation of Land, Encroachment on Forest Land, Family Disputes, Land Acquisition Disputes and cases relating to Insurance and Motor Vehicles Accident Claims, Cases of Utility Services are being successfully settled. Lok Adalats have also started taking up pre-litigation disputes which have not yet gone to Courts.

Benefits of Lok Adalat

The benefits that litigants derive through the Lok Adalats are manifold. Firstly, there is no court fee payable in the Lok Adalat and there is also provision for refund of Court fees already paid in regular court if dispute is settled in Lok Adalat. Secondly, there is no strict application of the procedural laws and the Evidence Act while assessing the merits of the claim by the Lok Adalat. The parties

to the disputes though represented by their advocate can interact with the Lok Adalat Judge directly and explain their stand in the disputes which may not be possible in a regular court of Law. Thirdly, disputes can be brought before the Lok Adalat directly without going to a regular court. Fourthly, the decision of the Lok Adalat is binding on the parties to the disputes and the order is capable of execution through legal process. No appeal lies against the order of Lok Adalat whereas in the regular Law Courts there's always a scope to appeal to the higher forum on the decision of the trial court, which causes delay in the settlement of the disputes. In every respect the Scheme of Lok Adalat is a boon to the litigant public, where they can get their disputes settled fast and free of cost.

H.C.L.S. Committee

The High Court legal Services Committee has been constituted by virtue of Section 8A of the Legal Services Authority Act, 1987 and it started functioning w.e.f. 16.08.1997 inside the High Court Premises. The Committee consists of Hon'ble Chairman, Secretary and the Members being nominated by Hon'ble the Chief Justice whose Lordship is the Patron-in-Chief of the Committee. At present Hon'ble Shri Justice Vineet Saran, Hon'ble the Chief Justice of Orissa High Court is the Patron-in-Chief, Hon'ble Shri Justice Indrajit Mahanty, Judge

Annual Report of
Orissa High Court
Legal Services Committee
CONCERNING

Lok Adalat

Orissa High Court is the Executive Chairman of Orissa State Legal Service Authority, Hon'ble Kumari Justice Sanju Panda, Judge Orissa High Court is the Chairperson of High Court Legal Services Committee.

Besides that Shri S.K. Pattanaik, O.S.D.(Vigilance) of the Court is the Secretary of High Court Legal Services Committee, Shri Sachidananda Das, Additional Deputy Registrar of the Court is also in Charge of posting of cases before the Lok Adalat in addition to his own duties. Sri Sk. Taher, Superintendent, Smt. Laxmipriya Patra, Junior Assistant, Ajay Kumar Samal and Ramesh Chandra Sethi, Peons are working in the office of the High Court Legal Services Committee for smooth functioning of the office.

1st H.C. Level Lok Adalat

After functioning of the High Court Legal Services Committee in 1987, the first High Court Lok Adalat was held on 31.10.1998 in which 84 different types of cases such as Writ, Civil Appeals, Misc Appeals and AHO cases were settled. A total sum of Rs. 46,63,775/- was awarded as compensation.

Mega Lok Adalat

A Mega Lok Adalat with seminar for the first time was held on 28.06.2008 & 29.06.2008 under the aegis of High Court Legal Services Committee in the High Court premises. Hon'ble the Chief Justice, Hon'ble Chairman of States Authority & Hon'ble Chairman of High Court Legal Services Committee of the East India Regional States, namely, Bihar, Jharkhand, Chhatisgarh, Assam & West Bengal were invited to participate in the said Mega Lok Adalat. Hon'ble Dr. Justice Arijit Pasayat, the then Judge of Supreme Court of India had inaugurated the Seminar and

Mega Lok Adalat on 28.06.2008. Besides this, Hon'ble Shri Justice A.K. Ganguly, the then Chief Justice of Madras High Court took part in the discussion regarding "Role of Lok Adalat –a Key in the Alternative Disputes Redressal Mechanism"

In the said Mega Lok Adalat on 29.6.2008, total no of 102 cases relating to four PSU Insurance Companies were disposed of in which a sum of Rs.2, 99, 96,676/- was awarded as compensation .

Orissa High Court Permanent & Continuous Lok Adalat Scheme

During the year 2003, Orissa High Court Permanent and Continuous Lok Adalat Scheme was introduced for the purpose of procedure to be followed for organizing Lok Adalat, Composition of Lok Adalat, Maintenance of records of Lok Adalat and functioning of Lok Adalat.

Since then, Lok Adalats, both High Court and National Level are being Organized either monthly or bimonthly as per the guide-lines and directions issued by the NALSA from time to time.

National & H.C. Level Lok Adalat at a Glance

During the period under report i.e. for the year 2017, the activities in connection with holding of different Lok Adalats are indicated hereunder showing the date of holding of Lok Adalat, Hon'ble Judges participated, nature of cases placed before the Lok Adalat for settlement of disputes, total number of cases taken up, number of cases settled and amount of compensation awarded.



STATISTICAL REPORT

Lok Adalat held during the year 2017 at a glance



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Shri Justice Biswajit Mohanty



Hon'ble Dr. Justice B. R. Sarangi



Hon'ble Shri Justice S. N. Prasad

Hon'ble Judges Participated

1. Hon'ble Kumari Justice Sanju Panda
2. Hon'ble Dr. Justice A. K. Rath
3. Hon'ble Shri Justice Biswajit Mohanty
4. Hon'ble Dr. Justice B. R. Sarangi
5. Hon'ble Shri Justice Biswanath Rath
6. Hon'ble Shri Justice S. K. Sahoo
7. Hon'ble Shri Justice S. N. Prasad
8. Hon'ble Shri Justice K. R. Mohapatra
9. Hon'ble Dr. Justice D. P. Choudhury

Nature of Cases Taken up

Criminal Compoundable, U/s. 138 N.I. Act, Matrimonial, OSFC & ICICI Bank, Oriental Insurance Co. Cases, Corporation Bank, Indian Overseas Bank, HDFC Bank, Central Bank of India, Vijaya Bank, Urban Co-operative Bank, Axis Bank, Gramya Bank, Electricity, Water & Retail Benefit, New India Assurance Co. Ltd, National Insurance Co. Ltd., Punjab National Bank, Allahabad Bank, Andhra Bank, Bank of Baroda, Union Bank of India Syndicate Bank, Oriental Bank of Commerce, United Bank of India IDBI Bank, Bank of India, United India Insurance, Bajaj Allianz, Sriram General Insurance, IFFCO Tokio, Cholamandalam, ICICI Lombard, Reliance Future Insurance Co. Cases, Land Acquisition Cases, State Bank of India, Uco Bank.

TOTAL NUMBER OF
CASES TAKEN UP

703

NO OF CASES SETTLED

112

AMOUNT AWARDED

₹2,93,31,400/-



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice K. R. Mohapatra



Hon'ble Dr. Justice D. P. Choudhury



STATISTICAL REPORT

Lok Adalat held during the year 2017 at a glance



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Dr. Justice B. R. Sarangi



Hon'ble Shri Justice S. Pujahari



Hon'ble Shri Justice S. N. Prasad

Hon'ble Judges Participated

1. Hon'ble Kumari Justice Sanju Panda
2. Hon'ble Dr. Justice A. K. Rath
3. Hon'ble Dr. Justice B. R. Sarangi
4. Hon'ble Shri Justice S. Pujahari
5. Hon'ble Shri Justice Biswanath Rath
6. Hon'ble Shri Justice S. K. Sahoo
7. Hon'ble Shri Justice S. N. Prasad
8. Hon'ble Shri Justice K. R. Mohapatra
9. Hon'ble Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

736

NO OF CASES SETTLED

99

AMOUNT AWARDED

₹2,05,58,400/-

Nature of Cases Taken up

Criminal Compoundable Matters, U/s. N. I. Act, Matrimonial Cases, Oriental Insurance Case, Electricity Case, Municipality Case, Service Matter, Bank Matters relating to SARFAESI Act, National Insurance Co. Cases & Other Private Insurance Case, United India Co. Cases, Land Acquisition Cases, New India Assurance Co. Ltd. Cases.



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice K. R. Mohapatra



Hon'ble Dr. Justice D. P. Choudhury



STATISTICAL REPORT

Lok Adalat held during the year 2017 at a glance



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Shri Justice Biswajit Mohanty



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice K. R. Mohapatra

Hon'ble Judges Participated

1. Hon'ble Kumari Justice Sanju Panda
2. Hon'ble Dr. Justice A. K. Rath
3. Hon'ble Shri Justice Biswajit Mohanty
4. Hon'ble Shri Justice Biswanath Rath
5. Hon'ble Shri Justice S. K. Sahoo
6. Hon'ble Shri Justice S. N. Prasad
7. Hon'ble Shri Justice K. R. Mohapatra
8. Hon'ble Shri Justice J. P. Das
9. Hon'ble Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

462

NO OF CASES SETTLED

108

AMOUNT AWARDED

₹1,34,89,000/-

Nature of Cases Taken up

Criminal Compoundable Matters, U/s. 138 N. I. Act, Insurance Company Cases, Bank Matters relating to SARFAESI Act, Land Acquisition, Food Supply and Consumer Affairs, Matters relating to ammendment Rule-3, O.P.W.D. Contractors Registration Rule 1967 and Fisheries and ARD Department Cases, Electricity Cases.



Hon'ble Justice S. K. Sahoo



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice J. P. Das



Hon'ble Dr. Justice D. P. Choudhury



Lok Adalat
held during the year 2017
at a glance



Hon'ble Judges Participated

1. *Hon'ble* Kumari Justice Sanju Panda
2. *Hon'ble* Dr. Justice A. K. Rath
3. *Hon'ble* Shri Justice S. K. Sahoo
4. *Hon'ble* Shri Justice S. N. Prasad
5. *Hon'ble* Shri Justice K. R. Mohapatra
6. *Hon'ble* Shri Justice J. P. Das
7. *Hon'ble* Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

531

NO OF CASES SETTLED

121

AMOUNT AWARDED

₹2,29,95,200/-

Nature of Cases Taken up

Criminal Compoundable Matters, U/s 138 N.I. Act & Matrimonial and Land Acquisition Cases, Oriental Insurance Cases, National Insurance Cases, Bank Matters relating to SARFAESI Act, New India Assurance Co. Cases, United India Insurance Co. Cases, Food Supply & Consumer Affairs Cases, Fisheries ARD Department Cases, Electricity & Telephone Matters.



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice K. R. Mohapatra



Hon'ble Shri Justice J. P. Das



Hon'ble Dr. Justice D. P. Choudhury



STATISTICAL REPORT

Lok Adalat held during the year 2017 at a glance



Hon'ble Judges Participated

1. *Hon'ble* Kumari Justice Sanju Panda
2. *Hon'ble* Shri Justice Biswajit Mohanty
3. *Hon'ble* Shri Justice Biswanath Rath
4. *Hon'ble* Shri Justice S. K. Sahoo
5. *Hon'ble* Shri Justice S. N. Prasad
6. *Hon'ble* Shri Justice K. R. Mohapatra
7. *Hon'ble* Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

418

NO OF CASES SETTLED

61

AMOUNT AWARDED

₹1,71,59,000/-



Hon'ble Kumari Justice Sanju Panda



Hon'ble Shri Justice Biswajit Mohanty



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice K. R. Mohapatra



Hon'ble Dr. Justice D. P. Choudhury

Nature of Cases Taken up

Land Acquisition Cases, Criminal Compoundable, U/S. 138 N.I. Act, Matrimonial Cases, Railway Compensation Cases, Electricity Cases, Telephone Cases, Food Supply and Consumer Affairs, Fisheries and ARD Department Cases, Insurance Company Cases, Bank Matters relating to SARFAESI Act.



STATISTICAL REPORT

Lok Adalat
held during the year 2017
at a glance



Hon'ble Judges Participated

1. *Hon'ble* Kumari Justice Sanju Panda
2. *Hon'ble* Dr. Justice Akshaya Kumar Rath
3. *Hon'ble* Shri Justice Biswanath Rath
4. *Hon'ble* Shri Justice S. K. Sahoo
5. *Hon'ble* Shri Justice S. N. Prasad
6. *Hon'ble* Shri Justice K. R. Mohapatra
7. *Hon'ble* Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

418

NO OF CASES SETTLED

61

AMOUNT AWARDED

₹1,71,59,000/-



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice K. R. Mohapatra



Hon'ble Dr. Justice D. P. Choudhury

Nature of Cases Taken up

Land Acquisition Matters, Criminal Compoundable Matters, U/s. 138 N.I. Act, Matrimonial Cases, Railway Compensation Cases, New India Assurance Co. Cases, National Insurance Co. Cases, Bank Matters relating to SARFAESI Act, Oriental Insurance Co Cases, United India Co. Cases, Electricity, Telephone, Food Supply and Consumer Affairs, Fisheries and ARD Department Cases.



STATISTICAL REPORT

Lok Adalat
held during the year 2017
at a glance



Hon'ble Judges Participated

1. *Hon'ble* Kumari Justice Sanju Panda
2. *Hon'ble* Shri Justice Biswajit Mohanty
3. *Hon'ble* Shri Justice B. R. Sarangi
4. *Hon'ble* Shri Justice Biswanath Rath
5. *Hon'ble* Shri Justice S. N. Prasad
6. *Hon'ble* Shri Justice J. P. Das

TOTAL NUMBER OF
CASES TAKEN UP

358

NO OF CASES SETTLED

30

AMOUNT AWARDED

₹41,38,000/-

Nature of Cases Taken up

Criminal Compoundable Matters, Land Acquisition Matters, Insurance Matters, Bank Matters relating to SARFAESI Act, U/s. 138 N.I. Act Matters



Hon'ble Kumari Justice Sanju Panda



Hon'ble Shri Justice Biswajit Mohanty



Hon'ble Dr. Justice B. R. Sarangi



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice J. P. Das



STATISTICAL REPORT

Lok Adalat held during the year 2017 at a glance



Hon'ble Judges Participated

1. *Hon'ble* Kumari Justice Sanju Panda
2. *Hon'ble* Dr. Justice Akshaya Kumar Rath
3. *Hon'ble* Dr. Justice B. R. Sarangi
4. *Hon'ble* Shri Justice Biswanath Rath
5. *Hon'ble* Shri Justice S. K. Sahoo
6. *Hon'ble* Shri Justice S. N. Prasad
7. *Hon'ble* Shri Justice K. R. Mohapatra
8. *Hon'ble* Dr. Justice D. P. Choudhury

TOTAL NUMBER OF
CASES TAKEN UP

1294

NO OF CASES SETTLED

154

AMOUNT AWARDED

₹3,80,83,508/-



Hon'ble Kumari Justice Sanju Panda



Hon'ble Dr. Justice A. K. Rath



Hon'ble Shri Dr. Justice B. R. Sarangi



Hon'ble Shri Justice Biswanath Rath



Hon'ble Shri Justice S. K. Sahoo



Hon'ble Shri Justice S. N. Prasad



Hon'ble Shri Justice K. R. Mohapatra

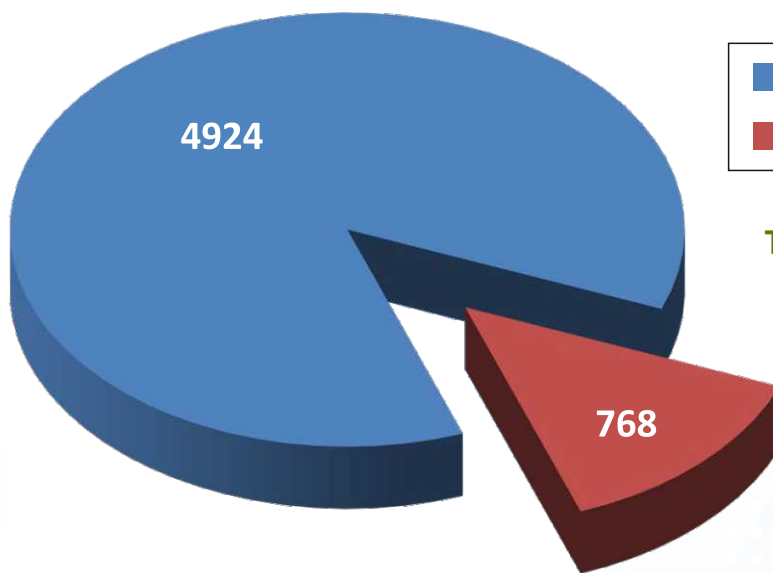
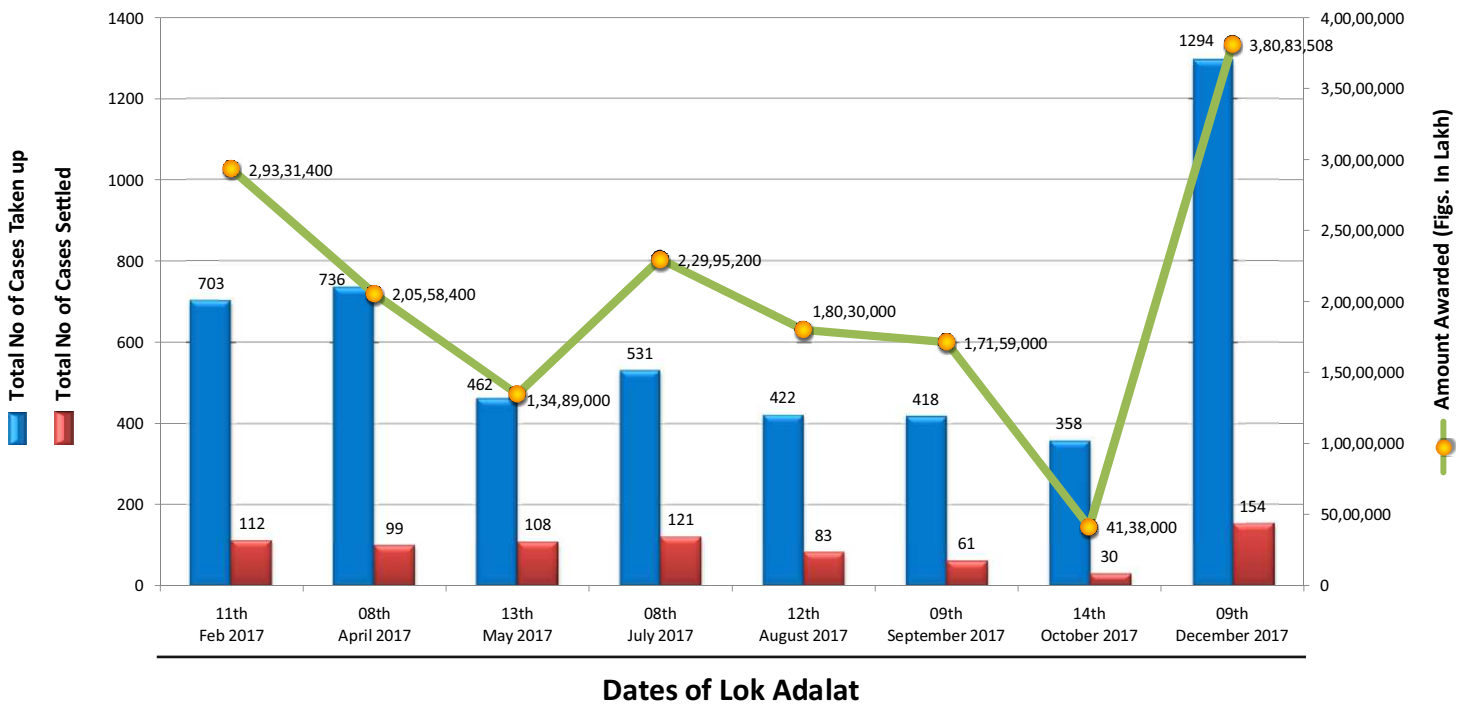


Hon'ble Dr. Justice D. P. Choudhury

Nature of Cases Taken up

Criminal Compoundable Matters, Matrimonial and Land Acquisition Cases, Insurance Company Matters, Bank Matters relating to SARFAESI Act. Food Supply and Consumer Welfare Department Cases, Service Matters U/S. 138 N.I. Act Cases, Electricity and Telephone Matters

STATISTICAL CHART



Total Amount Awarded
Rs. 16, 37, 84, 508/-

Annual Graphical Statistics

Conclusion

The Lok Adalat system has become a regular feature and has become a living and continuous movement. Day by day, large numbers of even private litigants are getting their cases disposed of in Lokadalat. The Lokadalat movement is no more an experiment in India, it is people oriented and people supported mechanism which has received wide support from different sections of the society resulting not only in lessening the work load of our regular courts but also providing efficacious justice those who cannot afford to fight the costly legal battle for the assertion and protection of their rights under the prevailing justice delivery mechanism. Thus, respect for rule of law and securing of legal justice at an inexpensive cost through a quicker system of delivery of justice must be the be-all and end-all of a democratic system of governance.



Due to continuous efforts at all levels in our High Court, the scheme of Lok Adalat has established its importance and become popular in our state among the litigants and lawyers.

Under the able guidance of Patron-in-Chief, the Executive Chairman and the Chairperson of the High Court Legal Services Committee, the Lok Adalat system is rapidly developing in Orissa High Court in resolving the pre-litigation disputes as well as the cases pending in our High Court.

The High Court Legal Services Committee expresses gratitude for their guidance and support.

“We may have tried, we may have erred, but we have to begin again with hope”





ହାଇକୋର୍ଟରେ ଜାତୀୟ ଲୋକ ଅଦାଲତ ୨ କୋଟି ୯୩ ଲକ୍ଷ ୩୧ ହଜାର କ୍ଷତିପୂରଣ

କଟକ, ୧୧.୧୨.୧୭ (ବି.ପ୍ର): ଓଡ଼ିଶା ହାଇକୋର୍ଟ ଆଜନ ସେବା କମିଟି ପକ୍ଷରୁ ଶନିବାର ହାଇକୋର୍ଟ ପରିସରରେ ଆଜନ ସେବା ପ୍ରାଧିକରଣ ପୂର୍ଣ୍ଣପୋଷକ ତଥା ହାଇକୋର୍ଟର ପୂର୍ଣ୍ଣ ବିଚାରପତି ବିନୀତ ଶରଣ, ଆଜନ ସେବା ପ୍ରାଧିକରଣ କାର୍ଯ୍ୟ ବିବାହ ଅଧ୍ୟକ୍ଷ ଲକ୍ଷ୍ମଣ ଚନ୍ଦ୍ରକିର ମହାନ୍ତି ଓ ହାଇକୋର୍ଟ ଆଜନ ସେବା କମିଟିର ଅଧ୍ୟକ୍ଷ ଚଣ୍ଡିସ କୁମାରୀ ସଖି ପଞ୍ଚାଳ ପ୍ରତ୍ୟକ୍ଷ ତତ୍ତ୍ୱାବଧାନରେ ଏକ ଜାତୀୟ ଲୋକ ଅଦାଲତ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ବିଚାରପତି ତତ୍ତ୍ୱର ଅକ୍ଷୟକୁମାର ରଥ, ବିଚାରପତି ବିଶ୍ୱଜିତ ମହାନ୍ତି, ଲକ୍ଷ୍ମଣ ବି.ଆର. ଷଡ଼ଙ୍ଗୀ, ବିଚାରପତି ସଙ୍ଗମ କୁମାର ସାହୁ, ବିଚାରପତି ଏସ.ଏନ. ମହାପାତ୍ର, ବିଚାରପତି କେ.ଆର. ମହାପାତ୍ର, ବିଚାରପତି ଚନ୍ଦ୍ର ଡି.ପି.ଚୈତ୍ୟୁରୀ ଏହି ଲୋକ ଅଦାଲତରେ ମାମଲାଗୁଡ଼ିକ ପଢ଼ାଯାଇ କ୍ଷତିପୂରଣ । ଏହି ମେଗା ଲୋକ ଅଦାଲତରେ ଚାଳିକାରୁତ୍ତ୍ୱ କରାଯାଇଥିବା ମୋକଦ୍ଦମା ମଧ୍ୟରୁ ୧୧୨ଟି ମାମଲା ଫଳସଂକଳା କରାଯାଇଥିଲା । ବିଶେଷକରି ବାମା, ଡକ, ବିପ୍ଳବ, ଅବସରକାରୀ



କରା, ବ୍ୟାଙ୍କ ବିବାଦ, ଜମି ଅଧିକାରୀ ଓ ଫୌଜଦାରୀ ମାମଲାଗୁଡ଼ିକର ବ୍ୟାପକ କରାଯାଇଥିଲା । ନ୍ୟାୟନୀ କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ୟୁ. ଲକ୍ଷ୍ମଣ ଆଇ.ଆଇ.ଏ.ଆଇ. ଲୋମବାଟି, ବିଆଇସି, ବକାଳ ଆଇ.ଆଇ. ବିଲ୍ଡି, କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ସୁନାଲଚେନ୍ଦ୍ର ଚେନ୍ଦେରାଲ କାନସ୍ତ୍ରୋଲ୍ ଅଧିକାରୀମାନେ ଲୋକ ଅଦାଲତରେ ଉପସ୍ଥିତ ଥିଲେ । ମୋଟ ୨ କୋଟି ୯୩ ଲକ୍ଷ ୩୧ ହଜାର ୪୭୪ ଟଙ୍କା କ୍ଷତିପୂରଣ ବାବଦକୁ ଚରଣା କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିଲା । ମାମଲା ଗୁଡ଼ିକର ବ୍ୟାପକ କାର୍ଯ୍ୟରେ ବିଭାଗୀୟ ଅଧିକାରୀ ଏବଂ ସରକାରୀ ଓକିଲ ଉପସ୍ଥିତ ଥିଲେ ।

ହାଇକୋର୍ଟରେ ଜାତୀୟ ଲୋକ ଅଦାଲତ ୨ କୋଟି ୫ ଲକ୍ଷ ୫୮ ହଜାର କ୍ଷତିପୂରଣ



କଟକ, ୮.୧୨.୧୭ (ବି.ପ୍ର): ଓଡ଼ିଶା ହାଇକୋର୍ଟ ଆଜନ ସେବା କମିଟି ପକ୍ଷରୁ ଶନିବାର ହାଇକୋର୍ଟ ପରିସରରେ ଆଜନ ସେବା ପ୍ରାଧିକରଣ ପୂର୍ଣ୍ଣପୋଷକ ତଥା ହାଇକୋର୍ଟର ପୂର୍ଣ୍ଣ ବିଚାରପତି ବିନୀତ ଶରଣଙ୍କ ତତ୍ତ୍ୱାବଧାନରେ ଏକ ଜାତୀୟ ଲୋକ ଅଦାଲତ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ଆଜନ ସେବା ପ୍ରାଧିକରଣ କାର୍ଯ୍ୟ ବିବାହ ଅଧ୍ୟକ୍ଷ ଲକ୍ଷ୍ମଣ ଚନ୍ଦ୍ରକିର ମହାନ୍ତି ଓ ହାଇକୋର୍ଟ ଆଜନ ସେବା କମିଟିର ଅଧ୍ୟକ୍ଷ ଚଣ୍ଡିସ କୁମାରୀ ସଖି ପଞ୍ଚାଳ

କାର୍ଯ୍ୟକ୍ରମର ପୂର୍ଣ୍ଣ ମାର୍ଗଦର୍ଶକ ଭାବେ କାର୍ଯ୍ୟ କରିଥିଲେ । ବିଚାରପତି ତତ୍ତ୍ୱର ଅକ୍ଷୟକୁମାର ରଥ, ବିଚାରପତି ଶକ୍ତିସ ବି.ଆର. ଷଡ଼ଙ୍ଗୀ, ବିଚାରପତି ଶତ୍ରୁଘ୍ନ ପୂଜାରୀ, ବିଚାରପତି ବିଶ୍ୱମଧ୍ୟ ରଥ, ବିଚାରପତି ସଙ୍ଗମ କୁମାର ସାହୁ, ବିଚାରପତି ଏସ.ଏନ. ପ୍ରସାଦ, ବିଚାରପତି କେ.ଆର. ମହାପାତ୍ର, ବିଚାରପତି ଚନ୍ଦ୍ର ଡି.ପି.ଚୈତ୍ୟୁରୀ ଏହି ଲୋକ ଅଦାଲତରେ ମାମଲାଗୁଡ଼ିକ ଫଳସଂକଳା କରିଥିଲେ । ଏହି ମେଗା ଲୋକ

ଅଦାଲତରେ ଚାଳିକାରୁତ୍ତ୍ୱ କରାଯାଇଥିବା ମୋକଦ୍ଦମା ମଧ୍ୟରୁ ୯୯ଟି ମାମଲା ଫଳସଂକଳା କରାଯାଇଥିଲା । ବିଶେଷକରି ବାମା, ବିପ୍ଳବ, ଫୌଜ, ଚାକିରି, ବ୍ୟାଙ୍କ ବିବାଦ ଓ ଫୌଜଦାରୀ ମାମଲାଗୁଡ଼ିକର ସମାଧାନ କରାଯାଇଥିଲା । ନ୍ୟାୟନୀ କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ୟୁ. ଲକ୍ଷ୍ମଣ ଆଇ.ଆଇ.ଏ.ଆଇ. ଲୋମବାଟି, ବିଆଇସି, ବକାଳ ଆଇ.ଆଇ. ବିଲ୍ଡି, କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ସୁନାଲଚେନ୍ଦ୍ର ଚେନ୍ଦେରାଲ କାନସ୍ତ୍ରୋଲ୍ ଅଧିକାରୀମାନେ ଉପସ୍ଥିତ ଥିଲେ । ମୋଟ ୨ କୋଟି ୫ ଲକ୍ଷ ୫୮ ହଜାର ୪୭୪ ଟଙ୍କା କ୍ଷତିପୂରଣ ବାବଦକୁ ଚରଣା କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିଲା । ମାମଲାଗୁଡ଼ିକର ସମାଧାନ ସମୟରେ ବିଭାଗୀୟ ଅଧିକାରୀ ଏବଂ ସରକାରୀ ଓକିଲ ଉପସ୍ଥିତ ଥିଲେ ।

ଲୋମବାଟି, ବିଆଇସି, ବକାଳ ଆଇ.ଆଇ. ବିଲ୍ଡି, କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ସୁନାଲଚେନ୍ଦ୍ର ଚେନ୍ଦେରାଲ କାନସ୍ତ୍ରୋଲ୍ ଅଧିକାରୀମାନେ ଉପସ୍ଥିତ ଥିଲେ । ମୋଟ ୨ କୋଟି ୫ ଲକ୍ଷ ୫୮ ହଜାର ୪୭୪ ଟଙ୍କା କ୍ଷତିପୂରଣ ବାବଦକୁ ଚରଣା କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଥିଲା । ମାମଲାଗୁଡ଼ିକର ସମାଧାନ ସମୟରେ ବିଭାଗୀୟ ଅଧିକାରୀ ଏବଂ ସରକାରୀ ଓକିଲ ଉପସ୍ଥିତ ଥିଲେ ।

ହାଇକୋର୍ଟରେ ଜାତୀୟ ଲୋକ ଅଦାଲତ; ୧୦୮ ମାମଲା ଫଳସଂକଳା

୧ କୋଟି ୩୪ ଲକ୍ଷ ୮୯ ହଜାର କ୍ଷତିପୂରଣ

କଟକ, ୧୩.୧୨.୧୭ (ବି.ପ୍ର): ହାଇକୋର୍ଟ ଆଜନ ସେବା କମିଟି ପକ୍ଷରୁ ରାଜ୍ୟ ପ୍ରାଧିକରଣ ଆନୁକୂଳରେ ଅନୁଷ୍ଠିତ ଜାତୀୟ ଲୋକ ଅଦାଲତରେ ଶନିବାର ବିଚାର ନିମନ୍ତେ ଗୃହଣ କରାଯାଇଥିବା ୪୭୨ଟି ମାମଲା ମଧ୍ୟରୁ ୧୦୮ଟି ମାମଲାର ଫଳସଂକଳା ବାବଦକୁ ବାମା କମ୍ପାନୀରୁ ୧ କୋଟି ୩୪ ଲକ୍ଷ ୮୯ ହଜାର ୮୯ ଟଙ୍କାର କ୍ଷତିପୂରଣ ପ୍ରଦାନ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦେଇଛନ୍ତି । ସୁନାଲଚେନ୍ଦ୍ର ଚନ୍ଦେରାଲ କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀର ବିଚାର ନିମନ୍ତେ ଗୃହଣ କରାଯାଇଥିବା ୨୪ଟି ମାମଲା ମଧ୍ୟରୁ ୫ଟି ମାମଲାର ଫଳସଂକଳା ହୋଇଛି । ସେ ବାବଦକୁ ଅଦାଲତ ୧୩ ଲକ୍ଷ ୫୦ ହଜାର ୮୯ ଟଙ୍କାର କ୍ଷତିପୂରଣ ପ୍ରଦାନ କରିବାକୁ ସଂପୂର୍ଣ୍ଣ ବାମା କମ୍ପାନୀରୁ ନିର୍ଦ୍ଦେଶ ଦେଇଛନ୍ତି । ସେହିପରି ୟୁ. ଲକ୍ଷ୍ମଣ ଆଇ.ଆଇ.ଏ.ଆଇ. ଲୋମବାଟି, ବିଆଇସି, ବକାଳ ଆଇ.ଆଇ. ବିଲ୍ଡି, କାନସ୍ତ୍ରୋଲ୍ କମ୍ପାନୀ, ସୁନାଲଚେନ୍ଦ୍ର ଚନ୍ଦେରାଲ କାନସ୍ତ୍ରୋଲ୍ ଅଧିକାରୀମାନେ ଉପସ୍ଥିତ ଥିଲେ । ମୋଟ ୧ କୋଟି ୩୪ ଲକ୍ଷ ୮୯ ହଜାର ୮୯ ଟଙ୍କା କ୍ଷତିପୂରଣ ପ୍ରଦାନ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି । ଏହି ଲୋକ ଅଦାଲତରେ



କରିବାକୁ ଉକ୍ତ ବାମା କମ୍ପାନୀରୁ କ୍ଷତିପୂରଣ ଦିଆଯାଇଛି । ଅନ୍ୟପକ୍ଷରେ ଶୁଣାଣି ନିମନ୍ତେ ଗୃହଣ କରାଯାଇଥିବା ୪୮ଟି ମାମଲା ମଧ୍ୟରୁ ୧୩ଟି ଫଳସଂକଳା ହୋଇଛି । ଅଦାଲତ ବାବଦକୁ ସଂପୂର୍ଣ୍ଣ ବାମା କମ୍ପାନୀରୁ ୫୮ ଲକ୍ଷ ୫୪ ହଜାର କ୍ଷତିପୂରଣ ପ୍ରଦାନ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି । ଏହି ଲୋକ ଅଦାଲତରେ

ବିଚାରପତି କୁମାରୀ ସଖି ପଞ୍ଚାଳ, ବିଚାରପତି ଚନ୍ଦ୍ର ଅକ୍ଷୟକୁମାର ରଥ, ବିଚାରପତି ବିଶ୍ୱଜିତ ମହାନ୍ତି, ବିଚାରପତି ବି.ଏନ. ରଥ, ବିଚାରପତି ସଙ୍ଗମ କୁମାର ସାହୁ, ବିଚାରପତି କେ.ଆର. ମହାପାତ୍ର, ବିଚାରପତି କେ.ପି. ଦାସ, ବିଚାରପତି ଡ. ଡି.ପି.ଚୈତ୍ୟୁରୀ ପୂର୍ଣ୍ଣ ବିଭିନ୍ନ ମାମଲାର ଫଳସଂକଳା କରିଥିଲେ ।



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ORISSA HIGH COURT
2017-2018

ରବିବାର, ଅକ୍ଟୋବର ୧୫, ୨୦୧୭

ହାଇକୋର୍ଟସ୍ତରୀୟ ଲୋକ ଅଦାଲତ, ୪୧ଲକ୍ଷ କ୍ଷତିପୂରଣ ନିର୍ଦ୍ଦେଶ



ଲୋକଅଦାଲତରେ ବିଚାରପତିମାନେ ମାମଲାର ଶୁଣାଣି କରୁଛନ୍ତି

କଟକ, ୧୪।୧୦(ବୁଧବେଳା): ଓଡ଼ିଶା ହାଇକୋର୍ଟରେ ଶନିବାର ହାଇକୋର୍ଟସ୍ତରୀୟ ଲୋକ ଅଦାଲତ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ହାଇକୋର୍ଟର ମୁଖ୍ୟ ବିଚାରପତି ଭିନୀତ ଶରଣ, ଓଡ଼ିଶା ରାଜ୍ୟ ଆଇନ ସେବା ପ୍ରାଧିକରଣର କାର୍ଯ୍ୟ ନିର୍ବାହୀ ଅଧ୍ୟକ୍ଷ ବିଚାରପତି ଇନ୍ଦ୍ରଜିତ ମହାନ୍ତି ଓ ହାଇକୋର୍ଟ ଲିଟିଗାଲ ସର୍ଭିସ କମିଟି ଅଧ୍ୟକ୍ଷା ବିଚାରପତି ସଞ୍ଜୁ ପଣ୍ଡାଙ୍କ ତତ୍ତ୍ୱାବଧାନରେ ଅନୁଷ୍ଠିତ ଏହି ଅଦାଲତରେ ସମୁଦାୟ ୩୫୮ଟି ବିଭିନ୍ନ ପ୍ରକାର ମାମଲା ଚାଲିକାଉଛି ହୋଇଥିବାବେଳେ ୩୦ଟି ମାମଲା

ଫାଇସଲା ହୋଇଥିଲା । ତେବେ ୪୧ଲକ୍ଷ ୩୮ହଜାର ଟଙ୍କା କ୍ଷତିପୂରଣ ଆଦେଶ ଦିଆଯାଇଛି । ହାଇକୋର୍ଟ ଜଷ୍ଟିସ ସଞ୍ଜୁ ପଣ୍ଡା, ଜଷ୍ଟିସ ବିଶ୍ୱଜିତ ମହାନ୍ତି, ଡକ୍ଟର ଜଷ୍ଟିସ ବି ଆର ଷଡ଼ଙ୍ଗୀ, ଜଷ୍ଟିସ ବିଶ୍ୱନାଥ ରଥ, ଜଷ୍ଟିସ ଏସ ଏନ ପ୍ରସାଦ, ଜଷ୍ଟିସ

କେ ପି ଦାସ ପ୍ରମୁଖ ବିଭିନ୍ନ ମାମଲାର ଫୈସଲା କରିଥିଲେ । ଏହି ମାମଲାଗୁଡ଼ିକ ମଧ୍ୟରେ ଜମି ଅଧିଗ୍ରହଣ, ବ୍ୟାଙ୍କ ସଂକ୍ରାନ୍ତ ମାମଲା, ଖାଉଟି ଓ ଖାଦ୍ୟ ଯୋଗାଣ, ମତ୍ସ୍ୟ, ଏଆରଡି, ବାମା ସମ୍ବନ୍ଧୀୟ, ଅପରାଧ ସଂକ୍ରାନ୍ତ

ମାମଲା ରହିଥିଲା । ନ୍ୟୁ ଇଣ୍ଡିଆ ଆସ୍ପିରାନ୍, ନ୍ୟାସନାଲ ଇନ୍ସୁରାନ୍ସ, ଓରିଏଣ୍ଟାଲ ଇନ୍ସୁରାନ୍ସ, ଝୁନାଲଟେଡ୍ ଇଣ୍ଡିଆ ଇନ୍ସୁରାନ୍ସ କମ୍ପାନୀ ଏହି ଲୋକ ଅଦାଲତରେ ଅଂଶ ଗ୍ରହଣ କରିଥିଲେ । ତେବେ ମୋଟର ଯାନ

ବାମା ସଂକ୍ରାନ୍ତ ୧୨ଟି ମାମଲା ସମାଧାନ ହୋଇଥିବାବେଳେ ୨ଟି ଜମି ଅଧିଗ୍ରହଣ ମାମଲା, ୪ଟି କ୍ରିମିନାଲ କମ୍ପାଉଣ୍ଡେସ୍, ୪ଟି ବିକ୍ରି ଓ ଚେଲିଫୋନ ସଂକ୍ରାନ୍ତ ଓ ୮ଟି ବ୍ୟାଙ୍କ ସଂକ୍ରାନ୍ତ ମାମଲା ଫାଇସଲା ହୋଇଥିଲା ।

ହାଇକୋର୍ଟରେ ୧୫୪ ମାମଲା ଫାଇସଲା; ୩.୮୦କୋଟି କ୍ଷତିପୂରଣ ନିର୍ଦ୍ଦେଶ



ହାଇକୋର୍ଟରେ ଅନୁଷ୍ଠିତ ଲୋକ ଅଦାଲତରେ ମାମଲାଗୁଡ଼ିକର ଶୁଣାଣି କରୁଛନ୍ତି ବିଚାରପତିବୃନ୍ଦ

କଟକ, ୧୫।୧୦(ବୁଧବେଳା) : ହାଇକୋର୍ଟରେ ଆଜି ଜାତୀୟ ଲୋକ ଅଦାଲତ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ଓଡ଼ିଶା ରାଜ୍ୟ ଆଇନସେବା ପ୍ରାଧିକରଣର ମୁଖ୍ୟ ପୁଷ୍ପପୋଷକ ମୁଖ୍ୟ ବିଚାରପତି ଜଷ୍ଟିସ ଭିନୀତ ଶରଣ, ପ୍ରାଧିକରଣର କାର୍ଯ୍ୟ ନିର୍ବାହୀ ଅଧ୍ୟକ୍ଷ ଜଷ୍ଟିସ ଇନ୍ଦ୍ରଜିତ ମହାନ୍ତି ଓ ହାଇକୋର୍ଟ ଆଇନ ସେବା କମିଟି ଅଧ୍ୟକ୍ଷା କୁମାରୀ ଜଷ୍ଟିସ ସଞ୍ଜୁ ପଣ୍ଡାଙ୍କ ମାର୍ଗଦର୍ଶନରେ ଏହି ଲୋକ ଅଦାଲତ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ହାଇକୋର୍ଟ ଆଇନ ସେବା କମିଟି ଆନୁକୂଲ୍ୟରେ ଅନୁଷ୍ଠିତ ଏହି ଲୋକ ଅଦାଲତରେ

୧୨୭୭ଟି ବିଭିନ୍ନ ପ୍ରକାର ମାମଲା ବିଚାର ପାଇଁ ଚାଲିକାଉଛି ହୋଇଥିବାବେଳେ ୧୫୪ଟି ମାମଲା ଫାଇସଲା କରାଯାଇଛି । ହାଇକୋର୍ଟ ଆଇନ ସେବା କମିଟି ଅଧ୍ୟକ୍ଷା କୁମାରୀ ଜଷ୍ଟିସ ସଞ୍ଜୁ ପଣ୍ଡା ୧୮୩ଟି ମାମଲା ବିଚାର ପାଇଁ ଗ୍ରହଣ କରିଥିବାବେଳେ ଡକ୍ଟର ଜଷ୍ଟିସ ଏ କେ ରଥ ୯୭, ଡକ୍ଟର ଜଷ୍ଟିସ ବି ଆର ଷଡ଼ଙ୍ଗୀ ୧୯୫, ଜଷ୍ଟିସ ବିଶ୍ୱନାଥ ରଥ ୨୧୨, ଜଷ୍ଟିସ ଏସ କେ ସାହୁ ୨୧୧, ଜଷ୍ଟିସ ଏସ୍.ଏନ୍. ପ୍ରସାଦ ୧୭୩, ଜଷ୍ଟିସ୍ କେ ଆର ମହାପାତ୍ର ୮୨ ଓ ଡକ୍ଟର ଜଷ୍ଟିସ୍ ଡି ପି ଚୌଧୁରୀ ୧୧୪ଟି ମାମଲା

ବିଚାର ପାଇଁ ଗ୍ରହଣ କରିଥିବା ବେଳେ ସମୁଦାୟ ୧୫୪ଟି ମାମଲା ଫାଇସଲା କରିଥିଲେ । ସେଥିମଧ୍ୟରେ ବ୍ୟାଙ୍କ ମାମଲା, ଜମି ଅଧିଗ୍ରହଣ ମାମଲା, ବିଦ୍ୟୁତ୍ ଚେଲିଫୋନ ସଂକ୍ରାନ୍ତ ମାମଲା, ଖାଦ୍ୟ ଯୋଗାଣ ଓ ଖାଉଟି କଲ୍ୟାଣ ବିଭାଗ ମାମଲା, କ୍ରିମିନାଲ କମ୍ପାଉଣ୍ଡେସ୍ ମାମଲା, ବାମା କ୍ଷତିପୂରଣ ସଂପର୍କ ମାମଲା ରହିଛି । ତେବେ କ୍ଷତିପୂରଣ ବାବଦରେ ୩କୋଟି ୮୦ଲକ୍ଷ ୮୩ ହଜାର ୫୦୮ ଟଙ୍କା ପ୍ରଦାନ ପାଇଁ ଆଜି ଅନୁଷ୍ଠିତ ଲୋକ ଅଦାଲତରେ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି ।

Registry of Orissa High Court

01.01.2017 to 31.12.2017

Dr. Akshaya Kumar Misra
Registrar General

Shri Manas Ranjan Tripathy
Registrar (Admn. & Registrar (Vig.) I/c

Shri Chitta Ranjan Mohapatra
Co-ordinator, Arbitration Centre

Shri Amiya Kumar Sahoo
Registrar (Judicial)

Shri Dyumatsen Nayak
Registrar (Inspection)

Shri Dipti Ranjan Kanungo
Secretary, Juvenile Justice, Committee &
Member-Secretary, SCMS (I/c)

Shri Sangram Keshari Pattanaik
Officer on Special Duty (Vigilance)
& Secretary, Orissa High Court Legal Services Committee

Shri Satya Ranjan Pradhan
Special Officer (Admn.)

Shri Tanmaya Kumar Mohanty
Central Project Co-ordinator

Shri Akhil Kumar Pashchimakabat
Special Officer (Special Cell)

Shri Akankhit Mishra
Deputy Registrar (Admn. & Protocol)

Shri Suman Kumar Mishra
Deputy Registrar (Judicial)

Shri Chhayakanta Dash
Assistant Registrar (Admn.)



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